

HARYANA VIDHAN SABHA

Bill No. 21— HLA of 2026

**THE HARYANA STATE COUNCIL FOR PHYSIOTHERAPY
(REPEAL) BILL, 2026**

A

Bill

to repeal the Haryana State Council for Physiotherapy Act, 2020.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Haryana State Council for Physiotherapy (Repeal) Act, 2026. Short title.

2. (1) The Haryana State Council for Physiotherapy Act, 2020 is hereby repealed. Repeal and savings

(2) Notwithstanding such repeal,-

- (i) all orders, notifications, registrations, permissions, approvals recognitions, decisions, proceedings and actions taken or issued under the Act so repealed shall continue to remain valid and effective;
 - (ii) all assets, funds, records, properties, liabilities, rights, obligations, contracts, commitments, registrations, registers, database, certificates, records and proceedings of the Haryana State Council for Physiotherapy shall stand transferred to and vest in the State Allied and Healthcare Council on its constitution;
 - (iii) officers and employees serving in the Haryana State Council for Physiotherapy immediately before the date of repeal shall continue to serve on the same terms and conditions of service;
 - (iv) any legal proceedings, enquiries, appeals, applications or any other matters pending before on the date of repeal of the said Act shall continue and shall be deemed to have been instituted to the State Allied and Healthcare Council on its constitution.
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STATEMENT OF OBJECTS AND REASONS

The Haryana State Council for Physiotherapy was constituted under the Haryana State Council for Physiotherapy Act, 2020 with the objective of regulating the profession of physiotherapy in the State of Haryana, including registration of physiotherapists, maintenance of registers, regulation of educational institutions and courses, and ensuring professional standards and ethical conduct.

Subsequently, the Central Government enacted the National Commission for Allied and Healthcare Professions Act, 2021, which provides for regulation and maintenance of standards of education and services by allied and healthcare professionals and for the constitution of State Allied and Healthcare Councils. Physiotherapy has been included as an allied and healthcare profession under the said Act.

In pursuance of the provisions of the said Central Act, the Haryana State Allied and Healthcare Council has been constituted. In view of the statutory framework established under the Central Act, the regulatory functions relating to physiotherapy are required to be brought within a unified framework. Continuance of a separate State Council for Physiotherapy under the 2020 Act would result in duplication and overlapping of regulatory functions.

Therefore, it is proposed to repeal the Haryana State Council for Physiotherapy Act, 2020 by enacting the Haryana State Council for Physiotherapy (Repeal) Bill, 2026, so as to facilitate a smooth transition to the unified regulatory framework under the Central Act.

The proposed Bill contains necessary saving and transitional provisions to protect the validity and continuity of actions taken under the 2020 Act, including continuation of registrations, proceedings, and transfer of assets, liabilities, and personnel to the State Allied and Healthcare Council.

The repeal is not expected to impose any additional financial burden on the State Government, as the expenditure shall be met from the resources of the concerned Council.

Hence, the Bill.

ARTI SINGH RAO,
Health, Minister, Haryana.

Chandigarh :
The 27th August, 2026.

Dr. Virender Kumar Dahiya, IAS,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 27th August, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.